
(2024) 08 SC CK 0005

Supreme Court Of India

Case No: Civil Appeal No. 8502 Of 2024 (Arising Out Of Special Leave Petition (C) No.27565 Of 2023)

Rojalini Nayak & Ors

APPELLANT

Vs

Ajit Sahoo & Ors

RESPONDENT

Date of Decision: Aug. 7, 2024

Citation: (2024) 08 SC CK 0005

Hon'ble Judges: C.T. Ravikumar, J; Sanjay Karol, J

Bench: Division Bench

Advocate: Shakti Kanta Pattanaik

Final Decision: Disposed Of

Judgement

Heads,Tribunal,High Court,Final amount payable

Income,-,"Rs.5,000/- p.m.

Rs.60,000/- p.a.,"Rs.5,000/- p.m.

Rs.60,000/- p.a.

Future prospects,-,"25% i.e. Rs.15,000/-","30% i.e. Rs.18,000/-

Personal expenses,-,"1/3rd of Rs.75,000/- =

Rs.25,000/- (Rs.50,000

left)","1/4th of Rs.78,000 = Rs.19,500/-

(Rs.55,500/- left)

Multiplier,-,14,14

Loss of consor-

tium to P1-P4",-, "Rs.1,00,000/-", "Rs.48,400 x 4 =

Rs.1,93,600/-

Loss of

Dependency",-, "Rs.7,00,000/-", No change

Funeral expenses

+ Loss of Estates",-, "Rs.30,000/-", "Rs.18,150 + Rs,18,150 =

Rs.36,300/-

Total

compensation", "Nil as Rs.6,25,000/-

already paid by the

Employer of the

deceased", "Rs.8,30,000/- [-]

Rs.6,25,000/- (as

already paid) = Rs.2,05,000/-

(remaining)", "Rs.10,06,900/-Ã, [-]

(Rs.6,25,000/- (already paid) =

Rs.3,81,900/- (remaining)

Rate of Interest, -, 6%, 7.5%